

(c) if so, the details regarding the decision of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) to (c). Yes, Sir. Government have been considering the feasibility of placing hotel business on par with export oriented industries. No decision has been taken in the matter so far.

Regulation of Chit Fund Business

2270. SHRI K MALLANNA: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under the consideration of Government to regulate Chit Fund business throughout the country to help the Reserve Bank and Government to prevent malpractices which are being noticed from time to time;

(b) if so, whether it is also a fact that some States have also their own laws in this regard; and

(c) whether the laws framed by States have not proved effective in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Yes, Sir. The conduct of Prize Chits & Money Circulation Schemes has been banned with the enactment of the Prize Chits & Money Circulation Scheme (Banning) Act 1978 which has been enforced with effect from 12 December, 1978. So far as conventional chit funds are concerned, the Central Government is considering enactment of an All India Act for their regulation. At present, some states have their own laws in this regard.

(c) As the chit fund legislations enacted by certain State Governments are administered by them, Reserve Bank has no information in this regard.

Airports in Gujarat

2271. SHRI AMARSINH V. RATHAWA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to open more airports or to expand the existing airports in the country;

(b) if so, the number and details of such airports to be constructed in Gujarat; and

(c) the number and details of the airports which are to be renovated or expanded in Gujarat State?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) to (c). Construction of two new airports at Karipur near Calicut in Kerala State and at Calicut near Port Blair in Andaman and Nicobar Islands is proposed. Development of existing aerodromes is a continuous process and is planned depending upon the operational requirements consistent with availability of resources. Development works are already in progress or proposed to be taken up at Ahmedabad, Baroda, Bhuj, Bhavnagar, Rajkot, Porbandar, Jamnagar and Keshod in Gujarat State.

Visit of an Iranian delegation to India

2272. SHRI S. M. KRISHNA: Will the Minister of COMMERCE be pleased to state:

(a) whether a high-level Iranian delegation visited India during this month on a probing mission to determine to what extent India can fill in the trade, industrial and technical gap created by Iran's trouble with the West;

(b) if so, the outcome of the discussion which this delegation had with the various Ministries of the Government of India; and

(c) the particulars of the various trade deals entered into with that country?

THE MINISTER OF COMMERCE & STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c). A delegation led by H. F. Mr. Reza Sadr, Minister of Commerce of the Islamic Republic of Iran visited India earlier this month. The discussions with the visiting delegation related to trade and economic cooperation. Some possible areas of co-operation between the two countries in the fields of trade, industry, shipping, transport and railways, agriculture and planning and science and technology were identified. A decision was also taken to constitute a Committee on Trade which, in terms of the Trade Agreement of 1974, would meet at appropriate levels alternatively at Tehran and New Delhi.

Liberalisation of Aviation Policy

2273. **SHRI LAKSHMAN MALICK:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to liberalise the aviation policy; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) and (b). Government are considering as to how the aviation policy should be modified to meet the target of tourism arrivals. The details will be known after Government takes a decision on the subject.

Promotion of Domestic Youth Tourism

2274. **SHRI LAKSHMAN MALICK:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to build a fund to promote domestic youth tourism; and

(b) if so, what are the details in this regard?

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THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) and (b). The Government has no proposal under its consideration to build a fund per se to promote domestic youth tourism. The Central Department of Tourism, however, has constructed a chain of 16 youth hostels in the country to promote youth travel. One youth hostel is under construction and sanction for another one was issue during 1979-80.

The Central Department of Tourism also offers through its Institute of Skiing and Mountaineering at Gulmarg, courses in winter skiing and water skiing in summer to our youth whereby youth travel is combined with the promotion or recreational activities. It has also assisted financially and through the loan of services, free of charge, of ski instructors in the organisation of various trekking programmes for our youth. The Central Government also gives an annual grant-in-aid to the Youth Hostels Association of India which promotes youth tourism. Thus, without having a specific fund for promoting youth tourism, a number of programmes have been initiated by the Central Department of Tourism to promote domestic youth tourism.

दिल्ली में नाप और तेल के लाइसेंसों का जारी किया जाना

2275. **श्री धर्म दास शास्त्री :** क्या नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली संघ राज्य क्षेत्र में बाटों और मापकों की थोक और खुदरा विक्री हेतु नाप और तेल नियंत्रक द्वारा लाइसेंस जारी किये जाने के लिये क्या-क्या नियम और विनियम बने हुए हैं;

(ख) मार्च, 1980 से 5 मई, 1980 तक, क्षेत्रवार और फर्म-वार, ऐसे कितने लाइसेंस जारी किए गए हैं; और

(ग) क्या ऐसा कोई लाइसेंस किसी ऐसी फर्म को भी दिया गया है, जिसके विरुद्ध